

ties. The aircraft was flying at a very low height.

Soon thereafter an air search was launched in the general area Ferozpur. Simultaneously, Army, Police and Civil authorities were also informed to look for the aircraft. Subsequently, information was received from Punjab Government that this aircraft had force landed at Mukerian and that the circumstances leading to the incident were being ascertained from its two occupants.

4. Facts of the case indicate that the aircraft had inadvertently entered Indian airspace and was forced to land at Mukerian when its fuel was getting exhausted.

5. The inspection of the aircraft was conducted by the Air Force authorities who found that the plane was equipped with normal aircraft gadgets and did not have any sophisticated electronic equipment.

6. Government of Pakistan have conveyed their regrets to the Government of India for this air violation by the civilian trainer aircraft.

7. In the recent past there have also been some other incidents involving air violations by Pakistani aircraft. All these cases have been taken up with the Government of Pakistan for prevention of recurrence of such incidents. Adequate arrangements exist for safeguarding of our air space. It is due to the vigil of our Security Forces that the Air Violation was detected on the Aircraft entering our territory and for search operations to be undertaken.

8. Late in the evening of 19-4-1984, Ministry of Home Affairs have issued instructions to the Punjab Government for repatriation of the two occupants of the aircraft to Pakistan and release of the aircraft.

SHRI SATYASADHAN CHAKRABORTY (Calcutta South) : Sir, it is a very important matter. I want to know...

PROF. MADHU DANDAVATE : We want to have a discussion on this.

MR. DEPUTY-SPEAKER : Please give notice of this.

PROF. MADHU DANDAVATE (Rajapur) : We have given notice of this.

MR. DEPUTY-SPEAKER : Now, you have given notice of this and it will be considered

(Interruptions)

MR. DEPUTY-SPEAKER : He has given notice of this and that will be considered.

(Interruptions)

SHRI SATYASADHAN CHAKRABORTY : Sir, I want one clarification.

MR. DEPUTY-SPEAKER : You also give notice for this. It will be considered. Now, Mr. Buta Singh, to make a statement.

श्री राम विलास पासवान (हाजीपुर) :
पेपर्स में रिपोर्ट आई है कि पायलट के पास
लाइसेंस नहीं पाया गया। उसके पास लाइसेंस
था या नहीं ?

AN. HON. MEMBER : Sir, what about the zero hour ?

MR. DEPUTY-SPEAKER : There is no such thing as zero hour.

SHRI RAM VILAS PASWAN : Sir, there is no water in Patna city.

MR. DEPUTY-SPEAKER : Now Mr. Buta Singh to make a statement.

11.07 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 23rd April, 1984, will consist of :

- (1) Consideration of any item of Government Business carried over from today's Order Paper.

(2) Discussion on the Resolution seeking disapproval of the National Security (Amendment) Ordinance, 1984 and consideration and passing of the National Security (Amendment) Bill, 1984.

(3) Consideration and passing of :

(i) The Punjab Commercial Crops Cess (Amendment) Bill, 1984.

(ii) The Punjab State Legislature (Delegation of Powers) Bill, 1984.

(iii) The Government of Union Territories (Amendment) Bill, 1984, as passed by Rajya Sabha.

(4) Further consideration and passing of the payment of Gratuity (Amendment) Bill, 1982.

(5) Consideration and passing of ;

(i) The Payment of Gratuity (Amendment) Bill, 1984.

(ii) The Mogul Line Limited (Acquisition of Shares) Bill, 1984.

(iii) The Aluminium Corporation of India Limited (Acquisition and Transfer of Aluminium Undertaking) Bill, 1983.

(iv) The Workmen's Compensation (Amendment) Bill, 1984, as passed by Rajya Sabha.

श्री चन्द्रपाल शैलानी (हाथरस) : उपाध्यक्ष महोदय, आगामी 23 अप्रैल से प्रारम्भ होने वाले सप्ताह में लोक सभा की कार्यवाही में मेरे निम्नलिखित विषयों को भी सम्मिलित करने की कृपा करें :—

बिहार तथा उत्तर प्रदेश में पिछले कई दिनों से बिजली का गंभीर संकट चल रहा है, जिसके कारण ये दोनों राज्य घोर अंधेरे में डूबे हुए हैं। किसानों की फसल को बहुत नुकसान हो रहा है और निर्माण, विकास तथा उत्पादन के कार्यों की गति भी बहुत धीमी पड़ गई है। अधिकारिक सूत्रों के अनुसार बिहार के पटराटू और बरौनी ताप विद्युतगृहों तथा उत्तर प्रदेश के ओबरा एवं अन्य बिजलीघरों में क्षमता से कम

बिजली उत्पादन से यह स्थिति उत्पन्न हुई है।

उत्तर प्रदेश के लगभग सभी जिलों तथा अन्य प्रदेशों में हरे और फलदार वृक्षों की कटाई घड़ल्ले से की जा रही है और इस अपराध में वन विभाग के अधिकारियों, कर्मचारियों और पुलिस की मिली-भगत है। ये लोग सरकारी नीति और विभाग के आदेशों की कतई परवाह नहीं करते। वन हमारे जीवन के आधार हैं। औद्योगीकरण के इस युग में जब लाखों कल-कारखानों, विभिन्न किस्म के करोड़ों वाहनों तथा तरह-तरह की गंदगी से जो जहर घुला है, उसका परिमार्जन और वातावरण में शुद्ध वायु का संचार वनों के द्वारा ही होता है। वनों से रेगिस्तान की वृद्धि रुकती है और पृथ्वी की उत्पादन-शक्ति बढ़ती है।

SHRI CHITTA BASU (Barasat) : Sir, I request that the following two items may be included in the Government business for the next week.

One is the sharing of Ganga waters. The recent meeting of the Joint Rivers Commission held at Dhaka could not agree to suggest a common scheme for the augmentation of the Ganga waters at Farakka during the lean months. The existing agreement has already expired.

The present agreement on the sharing of waters between the two countries is not equitable and fair having regard to the minimum need of flow of 40,000 cusecs water in the Bhagirathi during the lean months for the service of Calcutta port.

The extension proposal made by the Bangladesh Government has serious implications in this matter.

A statement is called for from the Government on this issue.

Secondly, there have been significant developments in Sri Lanka following the spate of violence in Sri Lanka on the minority Tamil speaking people and the reported naval blockade in the Palk Straits. The National Security Minister of Sri Lanka visited Indian recently.

I demand that a statement on the subject

may be included in the next week's business.

PROF. MADHU DANAVATE (Rajapur): Sir, I suggest the following item to be included in the next week's business.

Reported repromulgation of ordinances :

The Division bench of the Allahabad High Court has recently struck down the repromulgated official languages (amendment) ordinance on the ground of its being *ultra vires* of the Constitution.

The Court has held that 'repeated promulgation of ordinances by repeating previous ordinances and re-enacting its provisions and thereby extending life of ordinance indirectly beyond the upper limit provided by the Constitution would be an abuse of power on the part of the Government'. The Court has totally disapproved the tendency of frequent repromulgation of ordinances for the same purpose, one after another without attempting to have a Bill passed on the subject. The judgement was held that 'It would be an act of fraud if the Government ventures to rule by repeated ordinances without taking the courage to face the elected representatives of the people in the House by bringing a Bill replacing the ordinances.'

(Interruptions)**

MR. DEPUTY SPEAKER : One can always have this subject included by the BAC & then we can have a thorough discussion.

PROF. MADHU DANAVATE : Against the background of this judgement, the anti-democratic practice of repromulgating the same ordinances for more than 30 times and allowing the ordinances to survive for a period up to 14 years in States like Bihar is a grave infringement on the spirit of the Constitution.

On this question, great public debate is going on and it would be in the fitness of things that the Lok Sabha should also discuss the issue of repeated repromulgation of ordinances. I seek the highest priority for this discussion.

MR. DEPUTY SPEAKER : No discus-

sion on this now, only the approved statement will go on record.

(Interruptions)**

श्री जयपाल सिंह कश्यप (आंवला): उपाध्यक्ष महोदय, संसदीय कार्य मन्त्री के आगामी सप्ताह की कार्यवाही के सम्बन्ध में निम्नलिखित दो मुद्दे सम्मिलित कराने हेतु प्रार्थना करता हूँ :

1. बरेली जंक्शन से दिन में मथुरा जंक्शन होकर आगरा फोर्ट तक के लिए मेल तथा एक्सप्रेस ट्रेन नहीं है। इसी प्रकार बरेली जंक्शन से आंवला, चंदौसी होकर अलीगढ़ के लिए कोई मेल या एक्सप्रेस ट्रेन नहीं है। इस कारण इस क्षेत्र के लोगों को आवागमन में बड़ी परेशानी का सामना करना पड़ता है। इस क्षेत्र का विकास भी पूरी गति से नहीं हो पाता। सरकार द्वारा बरेली व बदायूँ के मध्य शटल गाड़ियाँ चलाने का निश्चय किया गया है परन्तु अभी तक चलाई नहीं गई हैं। बरेली से आगरा फोर्ट तक और बरेली से अलीगढ़ तक तुरन्त ही मेल व एक्सप्रेस ट्रेन चलाई जानी चाहिए। और बरेली बदायूँ के बीच शटल सेवा शीघ्र प्रारम्भ कर दी जानी चाहिए।

2. कार्यालय महालेखाकर का विभाजन करने की योजना से 60,000 कर्मचारियों के अतिरिक्त इलाहाबाद के नागरिक भी बहुत क्षुब्ध हैं। पुनर्गठन की इस योजना के अनुसार आडिट और एकाउन्ट्स विभाग अलग 2 होंगे तथा कर्मचारियों का लीय नतक स्थानांतरित होगा। आडिट विभाग के कर्मचारी बेहतर वेतनमान के हकदार होंगे और लेखा विभाग के कर्मचारी पूर्ववर्ती वेतनमान में ही काम करेंगे। इस प्रकार की भेदभावपूर्ण असंगत और असंबैधानिक विघटन योजना से भविष्य में गम्भीर विवाद उत्पन्न हो जायेंगे। इस विभाजन से प्रयाग नगर की गरिमा को भी ठेस लगेगी। इस आडिट और एकाउन्ट्स विभाग के विभाजन की योजना को तुरन्त निरस्त किया जाए।

**Not recorded.

आगामी सप्ताह की संसद कार्यवाही में इन मुद्दों को विचार के लिए सम्मिलित किया जाए।

SHRI SOMNATH CHATTERJEE (Jadavpur): I beg to suggest the inclusion of the following items in the next week's business, as the same relate to urgent matters of public importance.

(i) Various industries, owned or controlled by the Government, are being closed down on the plea that the same are not viable units. On this plea, units like Carter Pooler & Co, Ltd., Containers & Closures Ltd. and Indian Rubber Manufacturing Co. Ltd. and some other units have already been closed down, throwing thousands of workers on the streets. It is a matter of great concern that a leading engineering unit, Biecco Lawrie & Co. Ltd. is also going to be closed down, which will make about 1400 workers jobless. It is essential that the Government must give its serious thought to the problem, and this House should discuss the matter, so that all necessary steps may be taken to re-open and run the units for the sake of the industrial production as well as the workers.

(ii) The shipping industry in the country is passing through a crisis. Many companies are closing down their business and selling their vessels at low prices. Various companies are also taking recourse to retrenchments, causing untold misery to the workers. The Government has a great stake in the matter, as it concerns the future of Indian Shipping, as well as protection and recovery of huge funds provided by the Government through SDFC and public financial institutions. Scindia Steam Navigation Co. Ltd. one of the leading shipping companies in the country in the private sector, has decided to reduce 55, 50% of [its workers' strength. The Shipping Employees' Federation of India has demanded nationalization of the shipping industry as the only way out of the deep crisis that is prevailing in the industry. It is necessary that this important matter should be discussed on the floor of the House and the Government must declare its policy with regard to the same at an early date.

राज विलास पासवान (हाजीपुर) : उपाध्यक्ष महोदय, मैं अगले सप्ताह के निम्नलिखित

विषयों पर बहस चाहता हूँ।

बिहार में कासाज्वर तथा उत्तर प्रदेश एवं देश के अन्य भागों में चेचक से मरने वालों के काफी समाचार आए हैं। ये दोनों बीमारियाँ संक्रामक रोग हैं। संकड़ों व्यक्तियों की मौतें अभी तक हो चुकी हैं। बिहार बैशाली जिले में कासाज्वर का भयंकर प्रकोप शुरू हो गया है। अकेली एक जिले बैशाली में एक सौ से अधिक लोग इस बीमारी से मर चुके हैं। अतः सरकार से आग्रह है कि अबिलम्ब कासाज्वर एवं चेचक की रोक-थाम हेतु कार्यवाही करे।

बिहार में अभी गर्मी आई नहीं की पानी का सर्वत्र अकाल छा गया है। एक तो गर्मी के कारण पानी का अभाव हो रहा है, दूसरा कारण यह भी है कि बरौनी एवं पतरातु पावर जनरेशन के ब्रेक डाउन होने के कारण 19.4.84 से पटना में पाइप द्वारा पानी की आपूर्ति बन्द है। दक्षिण बिहार में पानी का हाहाकार है। लोगों का जीवन अस्त-व्यस्त हो गया है।

अतः सरकार से मांग है कि उपरोक्त दोनों लोक महत्व के विषयों पर अगले सप्ताह में चर्चा कराए।

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar): I give notice of the following to be included in the next week's business.

That the entire eastern and a major part of the central region of U.P. remained without power for six hours on 19th night following disruption in supply between Ohra and Allahabad.

Bihar also was bereft of electricity supply after a major snag developed in the U.P. power system which caused a grid collapse in Orissa.

It is reported that this sudden breakdown was the cause of sabotage. This matter needs to be discussed in the House.

MR. DEPUTY SPEAKER : Shrimati Pramila Dandavate.

THE MINISTER OF PARLIAMEN- TARY AFFAIRS, SPORTS AND WORKS

AND HOUSING (SHRI BUTA SINGH) : Before she starts reading her statement, I have to raise a point of order. There has been a serious breach of a convention. The lady member should have been given the first chance.

MR. DEPUTY SPEAKER : That can be taken note of.

PROF. MADHU DANDAVATE : That is why we have allowed Mrs. Gandhi to be the Prime Minister of this country.

SHRI BUTA SINGH : That is why Shrimati Pramila Dandavate should have got the first chance and Prof. Madhu Dandavate the second chance.

MR. DEPUTY SPEAKER : This is being taken note of by the Chair.

SHRI SOMNATH CHATTERJEE : Everywhere this distortion is there.

MR. DEPUTY SPEAKER : I suggest that if both the couple they get a chance, Shrimati Pramila Dandavate should be given the first chance and Prof. Dandavate next.

SHRI BUTA SINGH : I think you will be having a great relief during the zero hour.

MR. DEPUTY SPEAKER : You should have been called earlier, to which I think Prof. Dandavate agrees.

PROF. MADHU DANDAVATE : In the interest of peace at home I do not mind.

SHRIMATI PRAMILA DANDAVATE (Bombay North Central) : I would like the following items to be included in the next week's business. I would be very happy if I am not compelled to make this statement.

When the Minister of Parliamentary Affairs makes a statement in the House regarding next week's government business, I would like the following item to be included in the business.

1. Number of women's organisations have been working untiringly for the last many years for a legislation to amend the Dowry Prohibition Act, 1961 in the light of rising incidents or dowry deaths and dowry demands. They have spared no efforts to create public opinion against this

evil system. The Joint Committee to examine the working of Dowry Prohibition Act 1961 also presented its Report and recommendations to the Parliament on 11.8.1982.

It is a matter of deep concern that in spite of repeated assurances by the Government, and from the Prime Minister herself to the delegation of Dahej Virodhi Chetna Manch on 26.8.1983 that the Bill would be introduced, it has yet remained unamended and the system is taking its toll. I, therefore, request the Government to introduce a Bill in the next week.

SHRI BUTA SINGH : To be true to myself, I must take up the item mentioned by Shrimati Pramila Dandavate first, because I was checking up with the officials why this Bill (Amendment) has not been brought forward ; and it will be my endeavour to see that this is brought forward as soon as possible preferably in this session so that this work is attended to with the due importance that it deserves.

SHRIMATI PRAMILA DANDAVATE : This is again vague. (Interruptions) Marati bahus are burnt. (Interruptions)

SHRIMATI GEETA MUKHERJEE (Panskura) : Only the other day, the Minister had made a statement here that it will be introduced in this session ; now, he says, it will be examined.

SHRI BUTA SINGH : I am prepared to accept the amendment provided I get the information ; I was getting in touch with the officials. The other important issues raised by the hon. members are not doubt very important but you have given the ruling ; we will place it before the PAC and try to see that as many issues are included as possible in the next week's agenda.

MR. DEPUTY SPEAKER : Very important items are there. We go to the next item the legislative business. I think we have convened today's session on Saturday only to see that we are able to complete our legislative business ; and I will not allow all.

(Interruptions)

PROF. K.K. TEWARY (Buxar) : There is a very important development. I want to bring it to the notice of all the Members

of the House. In India we have a Constitution which guarantees freedom of expression. Here is an intellectual in Jammu and Kashmir. He wrote a book supporting the theory of Darwin about the evolution of man. And, for this he has been arrested and put in jail. This shows the rise of obscurantist forces, revivalist forces, in Jammu & Kashmir and this is a negation of all that we have stood for as a nation and as a country. Therefore...

(Interruptions)

MR. DEPUTY-SPEAKER : Have you given notice of any motion here ?

PROF. K.K. TEWARY : I have given a notice of a Calling Attention.

MR. DEPUTY-SPEAKER : You give notice.

SHRI SATYASADHAN CHAKRABORTY (Calcutta South) : This is a very important.

MR. DEPUTY-SPEAKER : We will collect the information.

PROF. K.K. TEWARY : This Tej Bahadur Bhan, the intellectual concerned has been arrested ; and there has been a hue and cry for his release, all over the State. Therefore, it is a matter which calls for immediate action and we have given a notice.

SHRI SATYASADHAN CHAKRABORTY : I am rely at a loss to understand how for writing a book supporting the theory of Darwin that higher form is coming from the lower form, a man can be arrested in India. You know it is a question of freedom, freedom of expression and I am asserting that here that. The Jamaitul-Islam has demanded the arrest of this writer. I want the Government to look into this matter and give an explanation.

PROF MADHU DANDAVATE : Sir, I whole heartedly support Prof. Tewary.**

MR. DEPUTY-SPEAKER : The latter part of your comments need not go on record.

(Interruptions)

SHRIMATI PRAMILA DANDAVATE : Minor girls are being forced into prostitution in different parts of the country. A free lance journalist has approached the Supreme Court and the Supreme Court has asked for comments from the States. Four States have refused to send a reply. I would like that to be discussed.

श्री रानविलास पासवान (हाजीपुर) : उपाध्यक्ष महोदय, मैंने और प्रो० मधु दण्डवते जी ने एक प्रिवलेज का मोशन दिया था, जिस में 10 कांग्रेस (आई) के एम० पीज० ने दो पार्लियामेंट के मेम्बरों के खिलाफ अनर्गल शब्दों का व्यवहार किया था, जो संसदीय परम्परा के विरुद्ध है ...

MR. DEPUTY-SPEAKER : I remember it was raised yesterday. I think it has been disallowed.

PROF. MADHU DANDAVATE : No ; It is under consideration. It is under consideration of the Speaker.

(Interruptions)

PROF. K.K. TEWARY : We understand that it has been decided.

MR. DEPUTY-SPEAKER : It has been disallowed.

PROF. MADHU DANDAVATE : Why ?

MR. DEPUTY-SPEAKER : I need not give any ground.

PROF. K.K. TEWARY : The Members cannot stand up and. (Interruptions)

PROF. MADHU DANDAVATE : Members are free to come to the House and seek clarifications.

PROF. K.K. TEWARY : The rules of the House permit a Member seeking clarification. (Interruptions) I want to say that in respect of charges if Members are seeking clarifications, or some personal clarifications, it means they have a lot to hide.

MR. DEPUTY-SPEAKER : We have disallowed it. The Hon. Speaker has not

allowed it. There cannot be any discussion. (Interruptions)

PROF. MADHU DANDAVATE : What is the ruling ?

MR. DEPUTY-SPEAKER : Ruling ? On what are you asking for a ruling ? It has been disallowed. There is no question of any ruling. The Hon. Speaker has already disallowed it.

PROF. MADHU DANDAVATE : I am not challenging your ruling.

MR. DEPUTY-SPEAKER : You cannot.

PROF. MADHU DANDAVATE : The Speaker has said it. He is on record that 'the matter is under my consideration'.

MR. DEPUTY-SPEAKER : That is what you say.

SHRI BUTA SINGH : Hon. Speaker has disallowed it. Why do you raise it ?

MR. DEPUTY-SPEAKER : My information is, Prof. Dandavate, that this was disallowed by the Speaker after consideration and therefore if you want to re-open the subject, you can re-open it tomorrow.

PROF. MADHU DANDAVATE : Tomorrow ?

MR. DEPUTY-SPEAKER : Tomorrow means Monday. But I say that it has been disallowed.

PROF. MADHU DANDAVATE : He has said, that the matter is under consideration.

MR. DEPUTY-SPEAKER : It will be in the proceedings. We can go through them.

श्री राम विलास पासवान : उत्तर प्रदेश में मिर्जापुर में 30 शेड्यूलड कास्ट्स और शेड्यूलड ट्राइब्स के बच्चों को बोर्डेड लेबर बना कर रखा हुआ है और मैंने इस लिए एजोर्नमेंट मोशन दिया है। ... (व्यवधान)

MR. DEPUTY-SPEAKER : That has been disallowed.

श्री आर० एन० राकेश (चैल) : स्पीकर महोदय के आदेशानुसार मैंने 353 के तहत नोटिस दिया है, जिस में एल्लीगेशन लगाया है कि कामर्स मिनिस्टर ने ** और कामर्स मिनिस्टर का जो लेटर आया है, वह मेरे पास भेजा गया है लेकिन स्वीकार महोदय ने इस पर तथा फाइंडिंग दी है।

MR. DEPUTY-SPEAKER : It is under consideration. Please sit down.

SHRI SOMNATH CHATTERJEE : There is an all round power crisis in the country known everywhere. Mr. Ram Vilas Paswan has also mentioned about it. Various projects of different State Governments are pending before the Central Energy Ministry because the Planning Commission has to give its sanction and funds have to be provided. This is very important. The young energetic Minister is here. He should show some energy. The Central Electricity Authority is sitting over these projects for a long time, particularly the projects relating to the State of West Bengal.

SHRI BRAJAMOHAN MOHANTY (Puri) : The problem is that there is a privilege motion given in which I am one of the persons against whom the motion has been given. I do not know the charge. But the matter is being discussed, mentioned and all that. What is the charge ? That also I do not know. My submission is whether I am entitled to give a personal explanation.

MR. DEPUTY-SPEAKER : Have you given any adjournment motion for today ? Please meet me in my Chamber. You are a very good friend of mine.

11.32 hrs.

FINANCE BILL, 1984 Contd.

MR. DEPUTY-SPEAKER : Now, we resume discussion on the Finance Bill. Shri Vijayaraghavan to continue his speech. He has already taken 7 minutes.

*SHRI V. S. VIJAYARAGHAVAN (Palghat) : Yesterday I was referring to the problems of Kerala. Kerala has always

**Not recorded.

*The original speech was delivered in Malayalam.